

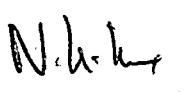
Shri Manjay Kumar vs. Union of India & Ors.

1./ 19.8.96.

Shri R.K. Choubey, the learned counsel for the applicant:

Heard Shri R.K. Choubay, the learned counsel for the applicant who is EDDA apprehending termination of his service on the basis of internal correspondence as at Annexure A/5 between the Postmaster General, Ranchi and the Superintendent, Post Offices, Aurangabad Division. As per the concluding paragraph of the letter, that officer was directed by the Postmaster General to cancel the appointment of the applicant on account of non-fulfilment of certain criteria prescribed for appointment of EDDA in Extra Departmental Branch Post Office. This letter is not endorsed to the applicant and no implementing order has been passed thereon by the competent authority. Shri R.K. Choubey brought to my notice that some kind of order has been passed on 13.8.96 by which the appointment of the applicant has been cancelled but that letter has not so far been served on him. In view thereof, it is felt that no cause of action has arisen. The application is not maintainable <sup>now</sup> ~~and~~ As and when the order cancelling his appointment is issued, he will be within his right to represent against such cancellation and await disposal of the representation thereof. Accordingly, the application at this stage is found non-maintainable and is dismissed in limine.

/CBS/

  
(N.K. Verma)  
Member (A)